

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2715
ANSWERED ON 1ST DECEMBER, 2016

DRAFT POLICY ON CABS

2715. SHRI SULTAN AHMED:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is contemplating a cab policy draft;
- (b) if so, the details thereof;
- (c) whether High Court has issued any directives in this regard;
- (d) if so, the details thereof and the status of compliance thereto; and
- (e) the role of Union Government and the States in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (d) In pursuance of order dated 11th August 2016 of Hon'ble High Court of Delhi in W.P. No. 6000 of 2015 and 6668 of 2015, a Committee has been constituted under the chairmanship of Secretary, Ministry of Road Transport & Highways (MoRTH) to examine all relevant issues related to existing permits given to black / yellow taxis, radio taxis, aggregators, etc. Joint Secretary (Transport), MoRTH, Transport Commissioner of Madhya Pradesh, National Capital Territory of Delhi, Maharashtra and Telangana, representative of Delhi Police, Central Pollution Control Board, Ministry of Electronics and Information Technology, Advisor (Transport) NITI Aayog and Ministry of Women and Child Development are members of the Committee. The discussion process has been completed. The Committee is in the process of finalizing the report of the Committee.

(e) The Ministry of Road Transport & Highways administers Motor Vehicle Act, 1988. As per Section 66 of the Motor Vehicle Act, 1988, Regional or State Transport Authority or any prescribed authority under State Government is authorized to grant permit to use of the vehicle in that place in the manner in which the vehicle is being used.
